The State Financial Corporation (Extension to Nagaland) Act, 2002

Act 3 of 2002

Keyword(s):
Industrial Concern, Processing of Goods, Extension of Central Act to State
The State Financial Corporation (Extension to Nagaland) Act, 2002 (Act No. 3 of 2002)

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An Act to provide for extension of the State Financial Corporation Act, 1951 (63 of 1951) to the State of Nagaland.

It is hereby enacted in the Fifty second year of the Republic of India as follows :-

Title and Commencement 1. (1) This Act may be called the State Financial Corporation (Extension to Nagaland) Act, 2002.

Extension of Act 63 of 1951. (2) It shall come to force on such date as the State Government may, by notification in the Official Gazette, appoint.

2. The State Financial Corporation Act, 1951 is hereby extended and shall be in force in the State of Nagaland.